

State vs. Unknown  
FIR No. 023413/15  
PS Shakarpur

22.01.2021

Fresh application uS 451 Cr.PC for release of vehicle on superdari received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.

(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

State vs. Vikram Singh @ Vicky  
FIR No. 521/20  
PS PIA  
U/s 379 IPC

22.01.2021

Fresh application for grant of bail to the accused, received through email

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021


Mahavir Trading com. vs. Sonu

22.01.2021

Fresh application, received through email.

Present:- None for applicant.

Put up with file on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

Mahavir Trading com. vs. Shri Nazim Hussain

22.01.2021

Fresh application, received through email.

Present:- None for applicant.

Put up with file on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

M/s Eurotoys Pvt. Ltd. vs. Sh. Kamlesh Jain

22.01.2021

Fresh application u/s 143 (A) of NI Act for direction the accused to pay interim compensation to the complainant received through email.

Present:- None for applicant.

Put up with file on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

State vs. Pradeep @ Gurri  
e.FIR No. 042204/20  
PS Krishna Nagar

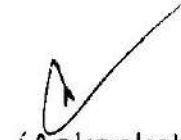
22.01.2021

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.



(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

State vs. Rajkumar Rawat  
FIR No. 318/20  
PS Krishna Nagar

22.01.2021

Fresh application for surrender before this Court, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

State vs. Amir  
FIR No. 24469/20  
PS Krishna Nagar

22.01.2021

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021



State vs. Yashpal @ Guddu  
FIR No. 559/15  
PS Krishna Nagar

22.01.2021

Fresh application for cancellation of section 82 Cr.PC, issued against the accused, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

State vs. Anurag  
FIR No. 27/2021  
PS Shakarpur

22.01.2021

Fresh application for release of vehicle, on superdari, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 25.01.2021.



(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

FIR No. 20/2021  
State vs. Roshan Kumar Singh  
PS PIA  
U/s 33 Delhi Excise Act

22.01.2021

Present:- Ld. APP for the State.

Sh.Yash Wahj, Ld. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Roshan Kumar Singh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 15.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

In the present case, the accused is in J/C since 15.01.2021. Case property in the present case has already been recovered. As per reply of IO, accused has no previous involvement in any offence and he is no more required for investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/22.01.2021

State vs. Rajeev KUmar  
FIR No. 160/18  
PS Krishna Nagar

22.01.2021

Fresh application for preponement of the case as early as possible received through email.

Present:- Ld. APP for the State.

None for applicant.

Put up with file on 25.01.2021.

  
(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/22.01.2021

FIR No. 328/20  
State vs. Himanshu @ Salman @ Rancho  
PS Krishna Nagar  
U/s 380/457 IPC


22.01.2021

File taken up today on bail application on behalf of the accused.

Present:- Ld. APP for the State.

Ld. Counsel for accused. Vakalatnama filed.

File perused. I take cognizance of the offences in question.

Section 207 Cr.PC  complied with.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Himanshu @ Salman @ Rancho.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 25.06.2020. He has further submitted that accused has been falsely implicated in the present case and he belongs to a poor family. Accused is having clean antecedents. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

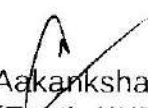
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, accused is a habitual offender and can commit similar offence in future. Further, the his previous bail application was dismissed by this Court as well as by Id. Sessions Court.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 25.06.2020. Further, as per the reply of IO, charge-sheet has already been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/22.01.2021